

डा० कृष्णी नारायण शर्मा : उपाध्यक्ष महोदय, मुझे एक क्लेरिफिकेशन चाहिए। मैं फिर से ध्यान आकर्षित करना चाहता हूँ कि चौधरी साहब ने जो कहा है :

"The second is that in some States the people are not aware of the provisions of this Act."

हमारे उन्होंने कहा है।

"If some States have failed in that, I am sorry. I shall take up the matter with the States and request them to take action."

तो सभी स्टेट्स में समान रूप से कदम उठाये जाये इसके लिए क्या आप कोई निश्चित निर्देश भेजेंगे ?

SHRI H. R. GOKHAIE : I appreciate this. We will do all that is possible to see that it is implemented.

MR DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

14:50 hrs.

PUBLIC WAKFS (EXTENSION OF LIMITATION) DELHI AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : Sir, I beg to move :

"That the Bill further to amend the Public Wakfs (Extension of Limitation) Act, 1959, as passed by Rajya Sabha, be taken into consideration".

The partition of the country had created a peculiar problem for the wakf properties. To save the title of the true owners from being extinguished if the properties were in adverse possession for twelve years or more, the Public Wakfs (Extension of Limitation) Act, 1959, was enacted to extend upto the

15th August, 1967, the period of limitation in respect of suits for the recovery of possession of any immovable property forming part of a Public Wakf in any case where the disposition had taken place or possession had discontinued at any time between the 15th August, 1947, the date of partition and the 7th May, 1954, the date from which power to declare any property as evacuee property under the Administration of Evacuee Property Act, 1950, ceased. This was done to enable the Wakf Boards constituted under the Wakf Act, 1954 and other interested persons to institute suits for recovery of such wakf properties. These were pressing demands from the State Governments as well as from the State Wakf Boards for further extension in the limitation period. A very important feature was the fact that a survey of wakfs properties envisaged by the Wakf Act, 1954 which would furnish relevant details of the trespassed properties to the Board and others had not been completed. The period of limitation was, therefore, further extended twice by the Central Government by the amending Acts of 1967 and 1969. This last extended period expired on 31-12-1970.

Upto the expiry of the period of limitation i.e. 31st December, 1970, about 2000 recovery suits had been filed by various wakf Boards and others in the country. Also, the survey of wakfs was also completed or nearing completion in most of the States. It was, therefore, felt that further extension by the Central enactment was not necessary. The wakf Boards were advised that in case any of the Boards still felt the necessity of further extension, it may approach the concerned State Government with relevant facts and figures for extending the limitation period by way of issue of a local amendment to the Public Wakfs (Extension of Limitation) Act, 1959. Accordingly, on requests of the State Wakf Boards, the Governments of Kerala and Haryana have passed local enactments extending the period of limitation by two years and one year respectively, i. e. upto 31st December, 1972 and 31st December 1971.

The Delhi Wakf Board approached the Delhi Administration for a further extension in the period of limitation on the grounds that there were more than 200 pro-

[Shri F. H. Mohsin]

properties where legal action was yet to be taken by the Board and many more properties may still come to the notice of the Board with the full completion of the survey of wakfs in the Union Territory which was nearing the finalisation stage. The Board's request was that it will not be possible for it to institute legal proceedings in all the concerned cases owing to the very short time available under the last extended period of limitation. The request of the Board was duly supported by the Delhi Administration who recommended to the Central Government the issue of an ordinance on the subject. Accordingly, the Public Wakfs (Extension of Limitation) (Delhi Amendment) Ordinance 1972 was passed with retrospective effect so that the benefit of extension is fully available to the Wakf Board and others in instituting legal proceedings in appropriate cases. The present Bill seeks to replace the Presidential Ordinance.

According to the latest information furnished by the Delhi Wakf Board, it has in all filed 310 recovery suits between the period 1967 to 1970. Regarding survey, the Delhi Administration has informed that the survey work was expected to be completed by the end of February, 1972, but in the meanwhile the Survey Commissioner expired on 10-2-1972 and so, that was not completed. So, they have asked for further time. Hence this Bill to replace the Ordinance.

I commend the Bill for the acceptance of the House.

MR. DEPUTY-SPEAKER ; Motion moved :

“That the Bill further to amend the Public Wakfs (Extension of Limitation) Act, 1959, as passed by Rajya Sabha, be taken into Consideration”.

SHRI DINESH JOARDER (Ma'ida) : Mr. Deputy-Speaker, Sir, this is a simple Bill which contemplates to extend the period of limitation against adverse possession of public wakfs property within the Union Territory of Delhi. This Bill is to help the Wakf Boards and the persons interested in public wakfs property to institute court

cases for recovery of wakfs property which has been adversely possessed by other persons or other persons or institutions or, in some cases, public bodies also. The time, as has been suggested has been extended upto December, 1972. Though it is in excess or a bit longer than the limitation period provided under the Indian Limitation Act, still its extension of limitation period for recovery of Wakfs property is very necessary. We welcome and support this Bill for the same.

We fail to understand what circumstances have led the Government to come forward with this Bill in such a manner. It is said that the survey of wakfs property has not yet been completed. Why ? It had been envisaged in the Wakfs Board Act, 1954 that there will be a survey and, since 1954, the survey is going on but it has not yet been completed. What sort of a thing is going on with wakfs property. It is as if there is none to look after or to take care of it. It is simply the callous attitudes on the part of the Wakfs Board and also the Congress Government in different States and their indifferent attitude towards public wakfs property.

Again, how are these Wakfs Board formed ? Mainly, the persons who have no time to devote or have no interest in the wakfs property are taken in the Board. This is only to serve the political purpose of the ruling party that some persons are nominated on the Wakfs Board. Actually, for that reason, the public wakfs property is not seriously taken care of. This may serve the political purpose of the ruling party. But this will never save the wakfs property from waste.

15 hrs.

I would also like to bring to the notice of the hon. Minister that actually what is happening is that public wakfs properties are being looted or embezzled or misappropriated by the vested interests in the Wakf Board or in the management of wakfs properties. If a complaint is lodged regarding any fraud or misappropriation or embezzlement of the wakfs property, what happens is that the file moves from the Wakf Board to the State Government and from the State Government to the Central Government and, again, the file goes from the

Central Government to the State Government and, ultimately, at a stage it is found that the file is lost. So, nothing happens when any such complaint is lodged. When ever any fraud or misappropriation or embezzlement is detected in regard to wakfs property, no appropriate action, no effective action, is ever taken against such a thing.

I suggest that the entire management of the Wakfs Board should be overhauled. The change of policy towards management of public wakfs property is a very urgent need today. There is a very serious allegation in respect of a contribution made by the Government to the Delhi Wakfs Board, about a lakh of rupees, some time back.

It is alleged that, out of that Rs. 1 lakh a big sum has been misappropriated. This is about Roshanuddoula Masjid in Darya Ganj. For maintenance of that Masjid, about Rs. 1 lakh was contributed by Government, and it is said that, out of that, contribution, a big sum has been misappropriated. Because very leading Congress people are involved in it, no action has been taken for this sort of embezzlement and misappropriation.

There are several other serious complaints of misuse, fraud and misappropriation of the public wakf properties, particularly in Delhi, of Dargas, Mosques and Masjids. Wherever they are lying under the management of Wakf Board, there are serious complaints of fraud and misappropriation, and no action has yet been taken. I also bring all these things to the notice of the hon. Minister. Unless these defaults and defects are removed from the management of the Wakf Board, merely extending the time of the limitation period in support of proper management of Wakf Board will not fetch any better results. So, once again, I would request the hon. Minister to look into all these things in broader aspects and have an overall change in the policy of the wakf properties.

With these observations, I welcome and support this Bill; whatever scope is provided in the Bill, I support and welcome.

श्री इसहाक सम्मली (भ्रमरोहा) : यह एक मुक़्तसिर सा बिल हमारे सामने लाया

गया है। इसको स्पॉर्ट तो करना ही पड़ेगा लेकिन समझ में नहीं आता है कि किस तरह से मैं इसके लिए मिनिस्टर साहब को मूवार्किवाद् दूँ।

वक्फ के बारे में बहुत सी बातें करने की हैं। लेकिन एक कम्प्रिप्रैटिव वक्फ एमेंडमेंट बिल हाउस में आने वाला है, इस वास्ते मैं उन बातों को तब कहूँगा। इस वक्फ में आने को मिर्क लिमिटेशन जो बढ़ाई गई है, इसी तक रखूँगा। मैं आपसे पहली बात तो यह जानना चाहता हूँ कि वक्फ प्रापर्टी को आपने किसी की परमनल प्रापर्टी समझा है या फिर उसको आपने पब्लिक प्रापर्टी समझा है। जहाँ तक उसके मैजमेंट का ताल्लुक है, जहाँ तक उसको चलाने का ताल्लुक है मारा चीज में हम उसको पब्लिक प्रापर्टी मानते हैं, इन्विजुअल की परमनल प्रापर्टी नहीं मानते हैं। जिनकी भी सरकारी प्रापर्टी होती है उन पर अगर नाजायज कब्जा हो जाता है तो उसको हटाने के लिए कोई लिमिटेशन नहीं है, लोकल बाडीज की प्रापर्टी पर नाजायज कब्जे को हटाने के वास्ते कोई लिमिटेशन नहीं है जब भी हो नाजायज कब्जा करने वालों की बेदखल किया जा सकता है लेकिन बेचारे वक्फ ने क्या कसूर किया है कि इसके लिए एक लिमिटेशन मुकर्रर की जाती है? इसका वा तकाजा यह है कि जिस तरह से सरकारी प्रापर्टी के लिए, लोकल आथोरिटी की प्रापर्टी के लिए कोई लिमिटेशन नहीं है और चाहे कितने दिनों का नाजायज कब्जा हो, उसको हटाया जा सकता है, उसको बेदखल किया जा सकता है, उसी तरह से वक्फ के लिए भी होना चाहिये। इसको भूल नहीं जाना चाहिये कि हिन्दुस्तान में वक्फ हमारे पास बहुत बड़ी अमानत है, मकयुलरिज्म का बहुत बड़ा सबूत है। वक्फों की हिफाजत करके, उनको आनर करके मैं समझता हूँ कि हमने बहुत बड़े अपने फर्ज को अदा किया है। मैं उन स्टेटमेंट के बारे में नहीं कह रहा हूँ जहाँ पर वक्फ बोर्ड बने हुए हैं, उत्तर प्रदेश, बिहार, बंगाल की बात मैं नहीं कह रहा हूँ लेकिन दिल्ली या दूसरे

[श्री इमहाक सम्भली]

इलाके जहाँ पर कि सेंट्रल गवर्नमेंट वक्फ बोर्ड नामजद करती है, वहाँ के वास्ते मेरी समझ में नहीं आता है कि इस तरह से लिमिटेसन बार बार बढ़ाए जाने की बात क्यों की जाती है। कमी कहा जाता है कि एक साल लिमिटेसन पीरियड को बढ़ा दिया जाए, अभी कहा जाता है, दो साल के लिए बढ़ा दिया जाए। मैं समझता हूँ कि यह हमारी कमी कगजारी की निशानी है। यह हमारे लिए कोई तारीफ की बात नहीं है। ज़रूरत इस बात की है कि हम हिम्मत और जुर्नत के साथ ज़िम तर्ज़ में हमने सरकारी प्रापर्टी के लिए, लोकल आथोरिटी की प्रापर्टी के लिए कोई लिमिटेसन नहीं रखी है, उसी तरह से वक्फ प्रापर्टी के लिए भी नहीं। यह बात मैं मुस्लिम वक्फ्स के बारे में ही नहीं कह रहा हूँ बल्कि तमाम जिनने भी गिंजम वक्फ हैं जितनी भी चैरिटेबल इस्टीट्यूशज है, जिनने भी ट्रस्ट है, सबको यह प्रिवलेज मिलना चाहिये। वैसे यह प्रिवलेज नहीं है, यह एक इमाफ है ज़िमका मैं तकाजा कर रहा हूँ। मेरी समझ में नहीं आता है कि इनमें क्यों डिस्क्रिमिनेशन किया जा रहा है। सारी जिम्मेदारियाँ और सारे गार्ड्स भी वे ही हैं जो सरकारी प्रापर्टी के होते हैं लेकिन लिमिटेसन के बारे में यह बात नहीं है।

मेरा खयाल है मिनिस्टर साहब हमें कि सरकार में तीन मंत्रियों का जो एक वक्फ इनक्वायरी कमिशन बनाया है, मैं भी उसका एक मंत्री हूँ और उसमें यह आएगा। मैं चाहता हूँ कि मिनिस्टर साहब हमको माफ कर दें। जो छः टर्म्स आफ रेफंस हमको दिए गए हैं, उनमें कहीं यह नहीं आता है। मुझे खुशी होगी अगर वह बता दें कि इसको हम चेज कर सकते हैं। हमने क्वेश्चनेयर्स तैयार किये हैं और हमें उम्मीद है कि अबतक तक हम अपनी रिपोर्ट आपको सबमिट कर देंगे। जहाँ तक मैं समझता हूँ कि यह चीज हममें नहीं आती है, इस वास्ते मेरी आपसे दरखास्त है कि आप

मेहरबानी करके इस पर गौर करें, आप कमीशन की रिपोर्ट काइंतजार न करें।

लिमिटेसन पीरियड बार बार बढ़ाने से कोई फायदा नहीं। इसको आप बढ़ाइये। मजबूरी है। लेकिन साथ साथ यह भी देखिये कि आज सेंट्रल गवर्नमेंट के जो नामिनेटेड वक्फ बोर्ड है उन्होंने इस लिमिटेसन पीरियड का कोई फायदा उठाया है, कुछ काम इस बीच में किया है या नहीं किया है। इम्प्लेमेंटेशन को भी आप देखिये। यहाँ दिल्ली में ही शायद तीन सौ तो नहीं लेकिन एक हजार से ऊपर कैम्पस होंगे जिनमें मस्जिदों पर, दरगाहों पर, कब्रिस्तानों पर और दूसरे प्रापर्टीज पर नाजायज कब्जे लोगों ने कर रखे हैं। आप जाकर देखिये सदर बाजार की मस्जिद कि किस तरह से उस पर लोगों ने नाजायज कब्जा कर रखा है। जहाँ पर पालम एम्प्लॉटेंट है वहाँ पालम गांव में जो मस्जिद है, उस पर भी नाजायज कब्जा लोगों ने कर रखा है। दिल्ली वक्फ बोर्ड ने कभी इस बात की क्या कांफिश्स की कि उन चीजों को खाली कराया जाए। इस तरह की चीजें यहाँ होने हुए जब हम देखते हैं तो हमें शर्म आती है। एक तरफ हम संवयुक्तिज्म का नारा लगाते हैं, यह कहते हैं कि हमारी संवयुक्तर स्टेट है लेकिन दूसरी तरफ हम देखते हैं कि मस्जिदों, इबादत-गाहों, कब्रिस्तानों, दरगाहों पर आज भी नाजायज कब्जे बने हुए हैं। मैं यह भी अर्थ कर हूँ कि ये कब्जे ऐसी बात नहीं हैं कि हिन्दुओं या सिक्खों ने ही किये हों मुसलमानों ने भी नाजायज कब्जे कर रखे हैं। इनको हमें खाली करवना है ताकि उस मकसद के लिए इस्तेमाल किया जा सके जिस मकसद के लिए इनको बनाया गया था। दिल्ली वक्फ बोर्ड को आप एक नमूने का बोर्ड बनायें, एक मिमाली वक्फ बोर्ड बनाएँ। लेकिन मुझे अफसोस के साथ कहना पड़ता है कि दिल्ली वक्फ बोर्ड के अन्दर बहुत कर्पणान है और उसकी हालत बहुत अवतर है। इसको मैं साबित भी कर सकता हूँ। क्या बजह है कि जो ये मस्जिदें हैं, दरगाहें हैं, कब्रिस्तान हैं, इन पर आपकी आखों के

as 1954. I am sure that the hon. Minister realises that period of 18 years is too long for taking action under the Central Act. I would like to know from the hon. Minister what action the Central Government have taken to see that the Wakf Boards are constituted in all the States so that the wakf properties are surveyed and recovered back to Public Wakfs. I am appealing to energetic hon. Minister that he should exert his good offices with the State Government that have not so far constituted Wakf Boards. It is very necessary that our minorities should get confidence in the activities of the Government.

Before I conclude I would also request him to see that the surveys in Delhi area are completed before the expiry of the extended period of two years. He should ensure that the Parliament is not again approached for further extending the period of limitation in Delhi.

With these words, I support this Bill.

श्री राम रतन शर्मा (बादा) : उपाध्यक्ष महोदय, वाम्ने ने साम्प्रदायिकता के आधार पर 1947 मे देश का बंटवारा मन्जूर किया। उस के साथ ही देश के सामने बहुत सी समस्याये आईं और उन समस्याओ से निपटने के लिये कुछ कानून बने। इस सम्बन्ध मे एडमिनिस्ट्रेशन आफ इर्वकुई प्रापर्टी एक्ट, 1950, वक्फ एक्ट, 1954 और दूसरे कानून बने। पापुलेशन की अदला-बदली हुई, तरह तरह की समस्याये पैदा हुईं और हिन्दुओं तथा मुसलमानो ने धार्मिक स्थानों की भूमि पर नाजायज कब्जा कर लिया। उन भूमियों को गडवर्स पोजेशन से बचाने के लिए वक्फ एक्ट मे 1967 और 1969 मे लिमिटेशन को बढ़ाने की दृष्टि से एमेडमट हुए।

मैं इस बात से पूर्णतया सहमत हूँ कि चूँकि हम एक सँकुलर स्टेट है, इस लिए धार्मिक स्थानों पर चाहे जिस ने भी कब्जा किया हो, उस को हटाना चाहिए था। इसी भावना के अनुसार गवर्नमेंट ने जब लिमिटेशन को रीट्रास्पेक्टिव इफेक्ट से बढ़ाया, तो उस ने एक बार फिर इस देश के एक सँकुलर स्टेट होने का

उदाहरण पेश किया और माइनारिटी कम्युनिटीज की धार्मिक संस्थाओं का आदर किया।

दो बार एमेडमेंट करने के बाद सरकार ने 19/0 में कहा कि स्टेट्स इस में एमेडमेंट कर ले। कुछ स्टेट्स ने एमेडमेंट किये और दिल्ली के लिए एक आर्डिनंस लाया गया। यह एक्ट 1954 से चला आ रहा है, लेकिन फिर भी आज तक सरवे कम्पलीट नहीं हुआ है। इस का क्या कारण है? सरकार के कितने केसिज इस्टीमेट करने है? सरकार के पास जो सणीनरी है, वक्फ बोर्ड के सदस्य हैं, धार्मिक संस्थाओं में पब्लिक के लोग भी हैं, जिन में धार्मिक भावना है, जो धर्म के बारे में जागरूक है, उन्होंने इस बारे में शिकायतें भेजी होंगी। उनको लेकर सरकार ने सरवे पूरा क्यों नहीं किया? अब कहा गया है कि दो तीन सौ केसिज और आ जायेंगे। मंत्री महोदय ने कहा है कि 1972 तक केसिज कम्पलीट हो जायेंगे। लेकिन मुझे पूर्ण विश्वास है कि 1972 तक तो क्या, 1976, 1977 तक भी सरकार सरवे कम्पलीट नहीं कर सकेगी। वह इसी तरह लिमिटेशन को बढ़ाती जायेगी और इस तरह स्थिति को अननेसेसरिली काम्पलीकेट करती जायेगी।

अब जो दिसेम्बर, 1972 तक की टाइम लिमिट बाँधी गई है, उस के अन्दर सरवे को निश्चित रूप से पूरा किया जाये। जो अधिकारी इस काम पर लगाये गये है, उनको यह डेफिनेट आदेश दिया जाये कि इस के बाद लिमिटेशन को नहीं बढ़ाया जायेगा और अगर इस पीरियड में काम पूरा न हुआ, तो सारी जवाबदेही उन अधिकारियों की होगी।

जैसा कि मुझ से पहले बोलने वाले माननीय सदस्यों ने कहा है, इन धार्मिक संस्थाओं में बहुत बड़ा भ्रष्टाचार फैला हुआ है। क्या इस का कारण यह नहीं है कि बिना अच्छी तरह से जान और परख किये शासक दल से सम्बन्ध रखने वाले लोगों को वक्फ बोर्ड आदि में

[श्री राम रतन शर्मा]

दिया जाता है ? सरकार की भावना यह रहती है कि चूँकि ये लोग किसी न किसी प्रकार हम को फायदा पहुंचाते हैं, इस लिए अतर और कुछ नहीं तो इन को वक्फ बोर्ड या कमेटी का सदस्य बना दो। दिल्ली में दरिवागंज की रोगनुहोला नाम की एक मस्जिद है। वहाँ के स्कैंडल के बारे में चर्चा हुई है। उम में हजारों का घपला है, लेकिन सरकार कोई कार्यवाही नहीं कर रही है।

दिल्ली में इसी तरह से कितनी दरगाहें हैं, मस्जिदें हैं उन के बोर्डस हैं, उन में तरह तरह के घपले हैं, तरह तरह की भ्रष्टाचार की शिकायतें हैं। लेकिन उन का स्पॉन्डो डिस्पोजल नहीं हो रहा है। उन के बारे में कोई ध्यान नहीं दिया जाता है और एक प्रशासन अच्छा हो, धार्मिक संस्थाओं का जो मतलब है वह वास्तव में पूर्ण हो, धार्मिक संस्थाओं की जायदाद कोई हड़प न कर जाय, इस तरफ सरकार कोई समुचित कदम नहीं उठा रही है। केवल एनैक्टमेंट ले आना और लिमिटेशन बढ़ा देना यह कोई बहुत अच्छी बात नहीं है। जब तक इस के पीछे यह भावना न हो कि धार्मिक और सामाजिक संस्थाओं को हम एक स्वच्छ प्रशासन दे सकें तब तक कोई काम हो नहीं सकता।

इन शब्दों के साथ में इस एनैक्टमेंट की भावना की ताईद करते हुए इसका जो प्रशासन है उस की भ्रष्टता के खिलाफ कहना चाहता हूँ और यह कहना चाहता हूँ कि इस ओर सरकार कड़ी कार्यवाही करें।

MR. DEPUTY-SPEAKER : Now, the hon. Minister.

SOME HON. MEMBERS : There is no Member from the Congress side to speak on this Bill ?

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS (SHRI

F. H. MOHSIN) : When the Opposition Members have supported the measure, there is no need for the Members of our Party to speak.

I am thankful to the Members who have supported this Bill. While supporting it, they have made some observations regarding the unsatisfactory administration of the wakf properties in general. They are right to some extent. We are also not happy as regards the administration of the wakf properties in general in the whole country, and Delhi is no exception. Even in Delhi, it is correct to say that there have complaints about the misuse of funds, and about the omissions and commissions of the members of the wakf board.

We are here only concerned with the extension of the period of limitation for instituting suits for the recovery of properties which are in possession of third parties and in some cases the corporation and in some cases even the Delhi Administration itself. It is very unhappy to note that the wakf properties have been in illegal possession not only of third parties but in some States even of the State Governments and the local authorities. We have been making persistent efforts to get back those properties, through persuasion and sometimes through the courts. So, if people who have expressed good sentiments about the administration of the wakf properties also use their good offices with the State Governments, much of the difficulties might be over.

The wakf boards in all the States are controlled by the Governments, and the wakf boards are nominated by the respective State Government. It is not as though the Central Government nominate all the members to the wakf boards in the States. For example, in Tamil Nadu, it is the DMK Government in Tamil Nadu which appoints or nominates the members to the wakf board of Tamil Nadu and in other States, they are nominated by the respective State Governments. There is a feeling in some quarters that the members of the wakf board should also be elected like those of the Shiromani Gurudwara Prabandhak Committee. There are also various suggestions for improvement of the administration of wakfs in general. With that purpose,

the Central Government have constituted a Committee of three persons, of whom Maulana Ishaq Sabhali is a member. We have not constituted the Committee only with our party members.

श्री इसहाक सम्भली : आप भी थे, मगर आप चले गए, क्या करें ?

SHRI F. H. MOHSIN : I am here now. I have not washed my hands of wakf matters. Maulana Sambhali is an experienced member. We expect a very good report from the Committee. I am sure the Maulana and the other members will go into all problems concerning wakfs administration and give us a very good report. After the report is received, we may come before the House with a comprehensive Bill and then we may consider in detail the wakf administration.

One member said that the Act was passed in 1954 and asked why there was such a long delay in completing survey of wakf properties. Though the Act was passed in 1954, it was made applicable in different States on different dates. In some States it was made applicable in 1960, in some others in 1962 and in some others still later. Even now, in some States, it is not made applicable. They have got their own enactments. It is not applicable in parts of Maharashtra. In Bihar and UP they have their own Acts. They have not thought fit to apply this Central Wakf Act to their States. It is left to State Governments to apply the Act to their States or not. The Muslim Wakf Act was made applicable in Delhi 1962. I must admit there has been great delay in completion of the survey even in Delhi. That may be because the Wakf Commissioner entrusted with the survey work had also other duties to perform. He was an officer of the Delhi Administration. I do not think any further delay will occur. The commissioner expired in February. Now another Commissioner has to be appointed. I hope the Delhi Administration will take account of the feelings expressed by members and see that the survey of wakfs is completed expeditiously.

The Maulana has said that there should not be any limitation. It is for the Committee to go into it and make their recommendations, if he thinks there should not be any limitation for recovery of wakf properties.

श्री इसहाक सम्भली : सेंट्रल वक्फ ऐक्ट आप का बनाया हुआ है और दिल्ली ऐडमिनिस्ट्रेशन इम के लिमिटेशन को खत्म करने के लिए बह रहा है...

SHRI F. H. MOHSIN : Let us await the full report of the Committee. I am thankful to the members who have supported the Bill. I move.

MR. DEPUTY-SPEAKER : The question is :

“That the Bill further to amend the Public Wakfs (Extension of Limitation) Act, 1959, as passed by Rajya Sabha, be taken into Consideration”.

The motion was adopted

MR. DEPUTY-SPEAKER : We take up clause-by-clause consideration. There are no amendments. The question is :

“That clauses 2 and 3 stand part of the Bill”.

The motion was adopted

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI F. H. MOHSIN : Sir, I move :

“That the Bill be passed.”

MR. DEPUTY-SPEAKER : The question is :

“That the Bill be passed.”

The motion was adopted.